SHRI K. LAKKAPPA (Tumkur): Under Rule 377 I would like to draw the attention of the government through you to one very serious matter. I am sorry, Sir, that even the Minister is not present and it looks they are not very serious about running the administration of this country. Where is the Minister for Foreign Trade?

13.22 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*].

In Karnataka the way the Coffee Board is functioning is simply amazing. It is situated in the capital city of Bangalore. Sir, this is the first time I am bringing before you certain scandals of a shady character and its *modus operandi* of swindling to a tune of more than rupee one crore worth of coffee which has been siphoned off and no action has been taken. This has been brewing for a long time and it has appeared in the Press like the *Deccan Herald* and other Karnataka papers and is also widely reported in the latest *Blitz.* I would like to draw the attention of the hon. Minister, whoever it may be, to this important aspect. He should go into this question as to how this scandal could take place. It was found that 700 tonnes of coffee was missing there. That was the difference between the income and the output and this is a serious matter. This has been brought to the notice of Audit. It was discovered that there was a shortage of Rs. 1 crore. Audit refused to certify the balance-sheet. This is one scandal.

Another scandal is this. There are a number of coffee depots. There is one at Malleswaram. Bangalore. 100 tonnes worth of coffee has been swindled by this Malleswaram depot. That depot is run by the cooperatives. Even in spite of investigations nothing has come out. Officials attached to it are keeping mum. Only an inference can be drawn by us These officers are in contact and collusion with some others to siphon off such things to the extent of Rs. 1 crore. As you know coffee is sold abroad at exorbitant prices. Prices in the world market, especially in Europe, are quite high. The Coffee Board's Marketing Division, Propaganda Division and Administrative Division are going from bad to worse. Regarding their recruitment system and promotion system, nothing has been investigated so far. These are serious matters. These coffee dealings are operated through some big houses. Their exporters and importers have links abroad. They do it in collusion with officers of the Coffee Board. This swindling must stop once for all. I want a clean administration of the Coffee Board. I would like the Minister to appoint an expert committee to examine all the aspects including this scandel. An impartial enquiry should be made to investigate the doings of these shady characters, and the report must be submitted to the House. The hon. Minister Shri Arif Beg is here. I hope that he will investigate impartially these things and submit a report to the House; he must see that necessary punishment is awarded to the culprits so far as these matters are concerned. I would like to plea this news item appearing in the *Blitz* on the table of the Lok Sabha

(ii) APPOINTMENT BY INDIAN RED CROSS SOCIETY OF OFFICIALS TO COMMITTEE TO DISTRIBUTE RELEIEF MATERIALS TO CYCLONE VICTIMS.

श्रीमती मृणाल गोरे (बम्बई उत्तर) : उपाध्यक्ष महोदय, मैंने 24 जून, 1977 को इंडियन रेड क्रौस सोसाइटी के बारे में सदन में अल्पसूचना प्रश्न दिया था, और अच्छा होता इस वक्त कि, जो मैंने अल्पसूचना प्रश्न दिये थे, काल एटेंशन दिया था, वह अगर आपकी तरफ से ऐडमिट हो जाता तो सरकार की तरफ़ से कुछ जवाब मिल जाता। बहुत दुख के साथ कहना पड़ता है कि 377 में जवाब न मिलने से वह जो हम चाहते हैं कि

[श्रीमति मृणाल गोरे]

सरकार दखल ले, वह लेती है कि नहीं इसकी हमें कोई सूचना नहीं मिलती है।

मैं इस सवाल को फिर उठाना चाहती हूं कि 1971 में बंगला देश के रिफ्यूजीज को देने के लिए जो करोड़ों रुपये का माल इसी इंडियन रेड क्रोस सोसाइटी के पास आया था, उसमें बहुत घपला हुआ, गोलमाल हुआ जो कि बड़ा मशहूर स्कैंडल हो गया और अखबारों में खूब चर्चा चली। उस समय माननीय स्वास्थ्य मंत्री ने यह कहा था कि मैं इसकी जरूर जांच कराऊंगा। उसकी जांच हुई या नहीं, इसका पूरी तरह पता नहीं चला। लेकिन आज फिर आन्ध्र प्रदेश के साइक्लोन को लेकर इसी रेड क्रौस सोसाइटी के पास करोड़ों रुपये का माल आयेगा, बांटने के लिये पैसा आयेगा। लोगों के मन में उनके बारे में शक है, जिन पर कि आरोप लगाये गये हैं, वे लोग आज भी आपकी रिलीफ कमेटी में बैठे हुए हैं। हमारे जैसे कई लोगों को इसकी आशंका हो रही है कि अब फिर उसी प्रकार से मामला चलेगा जिस प्रकार से बंगला देश के रिफ्यूजीज की मदद को लेकर चला। उसी प्रकार का गोलमाल आज भी हो सकता है।

मैं यह कहना चाहूंगी कि श्री आर० एन० कौल जो राजस्थान की ब्रांच के सेक्रेटरी थ, जो 1973 से 1977 तक इंडियन रेड क्रौस सोसाइटी की केन्द्रीय कमेटी में रहे, उन पर आज राजस्थान सरकार ने मुकदमा चलाया है, आरोप लगाया है, सस्पेंड किया है, लेकिन उनके ही जो साथी दिल्ली में बैठे हुए हैं, उन पर आज तक सरकार की तरफ से कोई कार्रवाई नहीं हुई है। उनके "क्रिम पार्टनर्स" पर कोई कार्यवाही नहीं हुई है। यह दुख के साथ कहना पड़ता है।

ईडियन रेड क्रौस सोसाइटी के पास करीबन 50 इम्पोर्टेड कारें हैं जो कि एम्बूलैंस के रूप में ली गई थीं। इन्हें इम्पोर्ट करने के समय कस्टम ड्यूटी से माफ कर दिया गया था, यह समझ कर किये एम्बूलैंस कारें हैं। लेकिन आज मैं कह सकती हूं किकम-से-कम 10 कारें सैंटर के पास हैड-क्वार्टर में हैं। मैं तीन कारों के नम्बर बताती हूं। एक है डी०एच०ई 8658 जो कि इटैलियन फियट है। दूसरी है डी०एच०बी० 6141 और तीसरी है डी०एच०सी०-8295। ये दोनों बाक्स वैगन हैं। इन कारों पर से इंडियन रेड क्रौस सोसाइटी का नाम तथा एम्बलम मिटा दिया गया है। ये कारें आज स्टाफ के दूसरे काम के लिये उपयोग हो रही हैं। एम्बूलैंस के लिये लाई गई कारों का उपयोग दूसरे काम के लिये हो रहा है। पैट्रोल का खर्च कितना बढ़ गया है, यह भी देखने की जरूरत है। इन सब मामलों के बारे में तुरन्त जांच करने की बहुत आवश्यकता है।

वैसे ही जो स्टेट बैंक आफ इंडिया की पार्लियामेंट स्ट्रीट की ब्रांच है उसमें 8 चैक लीफ-लैटस और 52 हजार रुपया विदड्रा हो गया था उसकी भी जांच करनी थी। लेकिन अभी तक भी उसकी जांच नहीं की गई है।

रेलवे की तरफ से भी इंडियन रेड क्रौस सोसाइटी को खास सहूलियत मिलती है, पैसेंजर ट्रेन से विदाउट फ्रेट गुडस ले जा सकते हैं। उस कंसेशन का भी गलत उपयोग कर लिया गया, यह रेलवे बोर्ड का भी कहना है। यह बहुत ही गम्भीर आरोप है। मैं जानना चाहूंगी कि आज तक सरकारने क्या कार्यवाही की है? हमें कहा गया था कि सी०बी०आई० से जांच करायेंगे, पार्लियामैंटरी कमेटी बनायेंगे। मंत्री महोदय ने कहा था कि अगर कोई जांच नहीं करेगा तो मैं खुद ही जांच कराऊंगा। मैं जानना चाहती हूं कि अब तक क्या हुआ है? अगर कुछ जांच हुई है तो उसके क्या नतीजे हैं?

म्रान्ध्रप्रदेश के साइक्लोन के सम्बन्ध में जो रिलीफ कमेटी बनाई गई है, उसमें भी वही लोग हैं । जनरल सैक्रेटरी हैं उसके मेजर जनरल मैत्रा, ज्वाइंट सैक्रेटरी भौमिक, जिसके बारे में म्रारोप हैं म्रौर ये ही लोग म्राज भी रिलीफ कमेटी में हैं । करोड़ों रुपये का माल म्राज भी ये वितरण कर रहे हैं । इसलिये मैं सरकार से मांग कर रहीं हूं कि वह बताये कि जांच की गई है या नहीं ? क्या हुम्रा इस बारे में हमें हाउस में इसकी मालूमात करायें ।

(iii) REPORTED MISUSE OF GOVERNMENT MACHINERY IN U.P. BIHAR AND PUNJAB IN THE COMING BYE-ELECTIONS,

SHRI VAYALAR RAVI (Chirayinkil): Sir, under Rule 377 may I draw the attention of the House and the Government to an important matter of public importance and immediate action by the Government.

Within coming few days a few Constituencies in the different States like U.P., Bihar and Punjab will go in for bye-election. These bye-elections are very important and significant and the major contestants are the Chief Minister of U.P. and Bihar respectively. The U.P. Chief Minister is contesting from Nidhauli Kalan Constituency in U.P. and the Chief Minister of Bihar is contesting from Phulparas Constituency. There are two other constituencies Barhara and Nirsa which are also going in for bye-elections. It is reported that Government Machinery is being misused in favour of the ruling party. The entire Government Machinery are being put into gear for an all out effort to secure victory for the two Chief Ministers. A large number of vehicles including the Government vehicles are being used and lakhs of rupees are being poured in by the ruling party for the sake of winning the seats by these two Chief Ministers. This is a complete and blatant abuse and misuse of authority and violation of election laws and norms. It is also feared that ruling party has planned for the large scale riging of the election with the help of police and anti-social elements.

Moreover, a large contingent of anti-social elements are being brought in by the ruling party to intimidate the Congress workers and other opposition party workers. Police are being kept as silent spectators. Law has been taken in their own hands by these elements for the benefit of the ruling party. Congress leaders including the P.C.C. President of U.P. and Bihar complained to the Election Commission and sought their immediate intervention. But it is surprising that the Election Commission is preeending to be unware and has closed their eyes towards this large scale corrupt practices by the ruling party.

It may be noted that during the bye-election in Kerala where the Chief Minister of Kerala was contesting the Election Commission was so eager to send an observer there. The observer was completely looking after the election and giving statements to please the Janata Party. But here in these bye-elections where the two Chief Minister are contesting the Election Commission is adopting a different atititude.

The Election Commission is Constitutional authority to protect the interest of the citizens and conduct a free and fair election. If they fall in the duty, it will be a sad day for Indian Democracy.

Unfortunately, the Election Commission is turning a deaf ear to all these complaints and allowing situation to worse everyday. This is only to help the ruling party to abuse and misuse the authority to intimidate and coerce and threaten the voters to win the seats.